

Misc. DJ ASJ No. 69/2019
H. B. Chaturvedi Vs. CBI and Others

27.08.2020

Present: Sh. Bhuvnesh Satija, Advocate for applicant/accused.
Respondent/accused No. 3 Sanjay Chaturvedi in
person (through VC).
Sh. Umesh Chandra Saxena, Sr. PP for CBI/Respondent
No. 1.
Sh. Ajinkya Tiwari, Advocate for respondents/accused No.
2, 3, 4 and 13.
Sh. Ms. Sheffali Chaudhary, Advocate for respondent No.
14.
IOs Insp. Amit Kumar BSFB, CBI, Delh and Insp. Subhash
Chander Siwach, CBI, Delhi.

Matter has been taken up in terms of orders of Hon'ble High
Court bearing No. 26/DHC/2020 dated 30.07.2020 and 322/RG/DHC/2020
dated 15.08.2020, through "Hyperlink URL For Conferencing Via Cisco
Webex."

Statement of respondent / accused No. 3 Sanjay Chaturvedi
recorded separately through VC before the undersigned. He was identified
by IO Insp. Amit Kumar, BSFB, CBI, Delhi.

However, it is directed that signatures of accused Sanjay
Chaturvedi be obtained on the statement by the Court concerned, as and
when physical/normal functioning of Courts is resumed.

List on 28.08.2020 at 02.30 PM for orders.

**Hard copy of this ordersheet be placed on record in the
judicial file as and when physical functioning of the courts is resumed.**

**A copy of this order be also sent to the Computer Branch to
be uploaded on the official website.**

(SUJATA KOHLI)
District & Sessions Judge-cum-Spl. Judge
(PC Act) (CBI)/RADC/ND/27.08.2020

Criminal Revision No. 06/2020
Amrit Pal Singh Vs. CBI

27.08.2020

Present: None for revisionist.

Sh. Umesh Chandra Saxena, Sr. PP for CBI/respondent.

Matter has been taken up in terms of orders of Hon'ble High Court bearing No. 26/DHC/2020 dated 30.07.2020 and 322/RG/DHC/2020 dated 15.08.2020, through "Hyperlink URL For Conferencing Via Cisco Webex."

Matter is at the stage of final arguments.

None for revisionist has appeared even today. Reply of CBI is already on record.

It seems from the entire conduct of the revisionist/counsel that he is reluctant for VC hearing of the matter.

However, in view of the order of Hon'ble High Court dated No. 417/RG/PHC dated 27.08.2020, and that the graded functioning of the Courts resuming from 01.09.2020, this matter shall be taken up for physical hearing i.e. **for final arguments on 10.09.2020.**

In the event, Ld. Counsel for the revisionist fails to appear even on that day, the revision shall be taken up for arguments on behalf of prosecution/respondent, if any, and for final disposal on the basis of material on record.

Hard copy of this ordersheet be placed on record in the judicial file as and when physical functioning of the courts is resumed. A copy of this order be also sent to the Computer Branch to be uploaded on the official website.

(SUJATA KOHLI)

District & Sessions Judge-cum-Spl. Judge
(PC Act)(CBI)/RADDC/ND/27.08.2020

**CC No. 352/2019
CBI Vs. Saleem Hamid Etc.**

27.08.2020

**Present: Sh. Umesh Chandra Saxena, Sr. PP for CBI.
Sh. Tanveer Ahmad Mir, Advocate for A-1 Saleem
Hamid, A-2 Anupam Kumar Sen and A-3 Sunil Kumar
Malhotra on bail.
Sh. Rajmangal Kumar, Advocate for Vijay Kumar
Sharma, AR of A-5 M/s VRCC Pvt. Ltd.**

Matter has been taken up in terms of orders of Hon'ble High Court bearing No. 26/DHC/2020 dated 30.07.2020 and 322/RG/DHC/2020 dated 15.08.2020, through "Hyperlink URL For Conferencing Via Cisco Webex."

Detailed re-arguments by defence counsel(s) stand concluded.

List on 02.09.2020, 03.09.2020 and 04.09.2020 for rebuttal on behalf of prosecution. The matter shall be taken up at 03.00 PM on each of the dates on priority.

Hard copy of this ordersheet be placed on record in the judicial file as and when physical functioning of the courts is resumed. A copy of this order be also sent to the Computer Branch to be uploaded on the official website.

(SUJATA KOHLI)
District & Sessions Judge-cum-Spl. Judge
(PC Act) (CBI)/RADC/ND/27.08.2020